229 Papers laid VAISAKHA 13, 1896 (SAKA) Synopsis of Proceed-230 ings of Committee on 5th Plan

Rules, 1974, published in Notification No. GHKH-51: 74-PRF-1973-74-354P Gujarat Government Gazette in dated the 4th April 1974, under subsection (1) of section 22 of the Gujarat Private Forests (Acquisition) Act, 1972 read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat. [Placed in Library. See No. LT-6899/741.

MERCHANT SHIPPING (FIRE AppLIAN-CES) AMDT. RULES, 1974, GUJARAT GOVT. NOTIFICATIONS UNDER GUJARAT CARRIAGE OF GOODS TAXATION ACT, 1962 AND MOTOR VEHICLES ACT, 1939 AND STATEMENTS

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVE-LOPMENT (SHRI PRANAB KUMAR MUKHERJEE): I beg to lay of the Table:—

(1) A copy of the Merchant Shipping (Fire Appliances) Amendment Rules, 1974 (Hindi and English versions) published in Notification No, G.S.R. 374 in Gazette of India dated the 6th April, 1974, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958. [Placed in Library. See No. LT-6900/74].

(2) (i) A copy of Gujarat Government Notification No. GH/G/323/ MTA/1773/7052/E (Hindi and published English versions) in Gujarat Government Gazatle dated the 10th December, 1973, under sub-section (2) of section 31 of the Gujarat Carriage of Goods Taxation Act, 1962, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat.

 (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification {Placed in Library. See No. LT-6901/ 74].

(3) (i) A copy each of the following Gujarat Notifications (Hindi and English versions) under subsection (3) of section 133 of the Motor Vehicles Act, 1939 read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:-

- (a) The Bombay Motor Vehicles (Gujarat Fourth Amand ment) Rules, 1973, published in Notification No. GIG[73] 190/MVR, 1073/494-1-E in Gujarat Government Gazette dated the 20th July, 1973.
  - (b) The Bombay Motor Vehicles (Gujarat Second Amendment) Rules, 1973 published in Notification No. G|G|73,188| MVR-1073/2969-E in Gujarat Government Gazette dated the 26th July, 1973.
- (c) The Bombay Motor Vehicles (Gujarat Amendment) Rules, 1973, published in Notification No. G|G|73|310[MVR;1067]
  7152-E, in Gujarat Government Gazette dated the 28th November, 1973.

(ii) A statement (Hindi and English versions) showing reasons for laying the above Notifications. [Placed in Library. See No. LT-6902/74].

12.34 hrs.

# SYNOPSIS OF PROCEEDINGS OF COMMITTEE 'E' ON DRAFT F.FTH FIVE YEAR PLAN

SHRI P. VENKATASUBBAIAH (Nandyal): I beg to lay on the Table Synopsis of Proceedings of

April, 1974.

12.354 hrs.

against each :---

LEAVE OF ABSENCE FROM THE

SITTINGS OF THE HOUSE

Absence of Members from the Sittings

of the House in their Fourteenth

Report have recommended that leave

of absence be granted to the following

Members for the periods indicated

MR. SPEAKER: The Committee on

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[Shri P. Venkattasubbaiah]

Committee 'E' on Draft Fifth Five Year Plan (Implementation and Public Cooperation).

## 12.35 hrs.

ASSENT TO BILL

SECRETARY-GENERAL: Sir I lay on the Table the Pondicherry Appropriation (Vote on Account) Bill, 1974 passed by the Houses of Parduring the current session liament and assented to since a report was

| (1) | Shri Bishwanath Jhunjhunwala | - | 17 h to 22nd December, 1973<br>(Ninth Session) and 18th<br>February to 5th April, 1974<br>(Ten'h Session) |
|-----|------------------------------|---|---|
| (2) | Dr. G. S. Melkote            | - | 15th April to 10 <sup>th</sup> Ma 1974<br>(Tenth Session)   |
| (3) | Shri Dovendra Satpathy       | - | 18th February to 7th March 1974<br>(Tenth Session)  |

Is it the pleasure of the House that leave as recommended by the Committee may be granted?

SHRI S. M. BANERJEE (Kanpur): Yes, but without pay. That is the Government's policy-no work. no pay.

MR. SPEAKER: I think you are perfectly right. I hope the House agree to that- not about the without pay, but with the report.

HON. MEMBERS: Yes.

SHRI VIKRAM MAHAJAN (Kangra): Those who indulge in walkouts should forfeit their pay-

MR. SPEAKER: The Members will . be informed accordingly.

#### 12.36 hrs.

### RULES COMMITTEE

FOURTH REPORT AND MINUTES

SHRI SHIVNATH SINGH (Jhunjhunu): I beg to lay on the Table the following Report and Minutes of the Rules Committee :--

- (1) Fourth Report under sub-rule (1) of rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha,
- (2) Minutes of the sittings of the Commitee held on the 18th and 26th March and 3rd and 25th April 1974.

12.36 hrs.

## COMMITTEE OF PRIVILEGES

#### NINTH REPORT

DR. HENRY AUSTIN (Ernakulam): I beg to present the Ninth Report of the Committee of Privileges.